

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 759 OF 2016 IN
DFR NO. 3905 OF 2016**

Dated: 12th April, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

Kishangarh Hi-tech Textile Park Ltd. (KHTPL) ...Appellant(s)

Vs.

Rajasthan Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Amit Verma

Counsel for the Respondent(s) : Mr. R. K. Mehta
Ms. Himanshi Andley for R-1
Mr. Pradeep Misra
Mr. Manoj Kr. Sharma for RVPN

ORDER

IA No.759 of 16

(Appl. for Condonation of delay)

There is 115 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

All the Respondents have been served and affidavit of service is filed. Mr. R.K. Mehta appears on behalf of Respondent No.1 and Mr. Pradeep Misra appears on behalf of Respondent No.2. Though served, nobody is representing the other Respondents.

We have heard learned counsel for the parties. Learned counsel for Respondent No.1 has strenuously opposed the grant of application for condonation of delay. However, in the circumstances and having regard to the issues involved, without expressing any opinion on the merits of the

case, we condone the delay subject to the condition that the Appellant shall deposit the cost of Rs.10,000/- (Rupees ten thousand only) to a charitable organisation, namely, **“Sai Deep Dr. Ruhi Foundation, A/c No. 952663443, A-508, Sector 19, Noida – 201301”** within two weeks from today. Application is disposed of.

After receiving the compliance report, Registry is directed to number the appeal and list the matter for admission on **11.05.2017**.

(I. J. Kapoor)
Technical Member

ts/kt

(Justice Ranjana P. Desai)
Chairperson